

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.176 of 2015,
IA No. 364 of 2015 &
IA No.368 of 2015
IA No.424 of 2015**

Dated: 15th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Chamundeshwari Electricity Supply Company. Ltd.

...Appellant (s)

Versus

M/s Saisudhir Energy (Chitrduga) Pvt. Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Srishti Govil

Counsel for the Respondent(s) : Mr. Raktim Gogoi
Mr. Gowtham Polanki
for R.1

ORDER

At the request of learned counsel for Respondent No.1, the matter is adjourned to **29.04.2016**. It is made clear that no further time will be granted. Pleadings be completed by then.

(I.J. Kapoor)
Technical Member
ts/pr

(Justice Ranjana P. Desai)
Chairperson